



2026:DHC:2814-DB



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**IN THE HIGH COURT OF DELHI AT NEW DELHI**  
RFA(COMM) 232/2025, CM APPL. 24581/2025, CM APPL.  
24582/2025.

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SUMANJEET KAUR .....Appellant  
Through: Mr. Abhinav Sharma and Ms. Gurjot Sethi, Advs.

versus

M/S NORTHEX AND COMPANY .....Respondent  
Through:

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER(ORAL)**

**02.04.2026**

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1. In view of the fact that the dispute between the parties stands settled in mediation *vide* settlement agreement dated 27 March 2026, nothing survives for adjudication in the appeal.
2. Mr. Abhinav Sharma, learned counsel for the appellant, therefore, seeks leave to withdraw the appeal.
3. The appeal is accordingly disposed of as withdrawn.

**C. HARI SHANKAR, J**

**OM PRAKASH SHUKLA, J**

**APRIL 2, 2026/AT**